

hoots" of the Ananda Marg, on suspicion of being head-hunters or childlifters in different parts of Bihar today, according to the police.

Of the total victims, five persons were beaten to death and three others burnt alive in and around Patna town, two were lynched in and around Muzaffarpur town and four in Madhubani district. With this, the total number of persons killed on suspicion in the last one week in Bihar has gone up to 22.

Two Ananda Margis were first beaten and later burnt alive in Postal Park Mohalla in south Patna. In a similar incident, one person was killed in Bari Bagicha in Khagaul, seven km from here."

तो अध्यक्ष जी, यह इतना गम्भीर मसला है। वहाँ की पुलिस जो गिरोह बच्चों को उठा कर ले जाने का उन के सर कटल कर देने का और उन्हें जहर के इंजेक्शन दे कर मार देने का जघन्य काम कर रहा है उसे पकड़ने में कामयाब नहीं हो रही है। इस तरह का गिरोह पटना और बिहार के विभिन्न जिलों में घूम रहा है, लेकिन सरकार और पुलिस इसका पता लगाने में कामयाब नहीं हो सकी है। इसलिए मैं चाहता हूँ कि यहाँ की सरकार इस तरफ ध्यान दे। और आखिर में एक उद्घरण और सुना देना चाहता हूँ :

"Two persons including a woman, suspected to be members of an inter-State gang of childlifters and head-hunters were arrested at Siwan, 60 kilometres from Chapra."

तो इस तरफ भी मैं सरकार का ध्यान दिलाना चाहता हूँ। वहाँ लोगों में आतंक है लोग बात करने से डरते हैं। अगर मैं कहीं जाता हूँ और लोग पहचानते नहीं हैं, तो संदेह करने लगते हैं। अगर किसी बच्चे से किसी का पता पूछते हैं तो उसी में लोग मार खाते हैं। खुद मेरे घर में आतंक है, मेरी बच्ची को मेरी पत्नी

अकेले कहीं जाने देने को तैयार नहीं है। मैं पांच दिन पटना शहर में घूम कर आया हूँ।

और आखिरी बात रेल मंत्री से निवेदन कर दूँ कि वैस्टर्न रेलवे में जो असिस्टेंट स्टेशन मास्टर छुट्टी पर थे या काम पर नहीं गये थे, उनमें से 15 आदमियों को सस्पेंड कर दिया गया है। आपने वायदा किया था कि सस्पेंशन नहीं होगा। तो मैं चाहूँगा कि आप उनके सस्पेंशन को विडङ्गा कर लें और नार्मल्सी रेस्टोर होने दें।

SHRI SYED AHMED AGA (Bara-mulla): Mr. Speaker, Sir, I had lost my voice for some months. It has come back now; I cannot talk aloud. I do not want to go back home, however, with the feeling that a person with a feeble voice cannot be given equal attention and equal opportunity. I hope I have made myself clear.

I want today to raise for consideration a matter under rule 377. That is a matter which relates to the reported revolt of the teachers of two medical colleges, Lady Hardinge Medical College and the Maulana Azad Medical College, because of the induction of the non-teaching medical doctors in the teaching line in addition to their duties. It is a very grave matter. This is going to affect not only the Lady Hardinge Medical College and the Maulana Azad Medical College; this will have repercussions throughout the country because tomorrow the States will also try to bring in doctors from the subdivisions and put them in the medical college. This is not only against the interest of the teaching professionals, those who teach in the colleges; it is also against the interest of the students who go to the medical colleges. When non-teaching doctors go for teaching, they will not pass through the cadre of lecturer, assistant professor and then professor. If a person has got the highest grade, he will straightaway go as a professor though he may not have had the aptitude and may not have done any research. As Minister-in-charge of this portfolio last year Shri Uma Shankar Dikshit had taken a decision that outside doctors would not be taken in for

[Shri Syed Ahmed Aga]

teaching but that decision is now being reversed. It is a grave matter that the decision which was taken after careful consideration should be reversed; because of this reason I want to request you to restrain the Minister from taking any action without proper consideration and thought.

SHRI B. N. REDDY (Niryalguda) : Sir, I want to raise a matter of great importance, famine and drought conditions and scarcity of drinking water which has reached serious proportions. That situation endangers the entire Andhra Pradesh. I am told that in Nalgonda district in Telangana and Warrangal district in Hyderabad area, due to scarcity of food serious famine prevails and people are moving away from one area to another in thousands; they are unable to get any relief anywhere. The situation is serious and some starvation deaths had occurred; it is confirmed by a statement of an MLA that starvation deaths had taken place in Nalgonda district. That is dated the 9th of this month. People are moving to places wherever there are wells. People are evicting whole villages due to scarcity of water. Repeatedly reports have appeared in Telangana papers in Telugu and English newspapers. This famine and drought situation is continuing for the last three years. Almost all the M.Ps. representing that area made representations to the Prime Minister last session. No food grains are available in any village and no proper arrangements had been made to deepen the wells and supply drinking water; no urgent or emergent steps are being taken on the part of the Central Government. The Centre is not doing these things; it says the situation in Andhra Pradesh is normal.

13.00 hrs.

What is the normalcy there? The lives of the people are in danger. So, I request the Government to open one foodgrains shop in every village and supply the foodgrains at least at the rate of 75 paise a kilo. Also I request the Government to send immediately a writ to every taluka and make arrangements for digging bore wells. It is, after all a question of taking emergent steps. And a sense of urgency

is required here on the part of Government. So, I request him to move in the matter.

MR. SPEAKER : Shri Prasannabhai Mehta. I suppose this is not a State matter.

SHRI P. M. MEHTA (Bhavnagar) : Sir, this is not a State matter. This is a very serious one. With your permission, Sir, I want to make a submission. I shall not take much of the time.

I want to bring a matter of public importance to the notice of this House. The hon. Members are aware of the police firing upon the innocent citizens of Town Limdi of Saurashtra region, Gujarat, which took place on the 27th April, 1973. Police firing resulted into 2 deaths of young men, one of 31 years of age and the second of 17 years.

Sir, this is a very serious matter. The State Government, it is learnt from reliable sources, has refused to constitute a judicial inquiry on the ground that the Union Government have given directive to the State Government to the effect

MR. SPEAKER : How is the Government here concerned with this. This is a law and order problem.

SHRI P. M. MEHTA : The Union Government have given directives to the State Government to the effect that the State Government should not institute any judicial inquiry where any public demonstration or agitation is staged by

MR. SPEAKER : I am sorry, this is a State matter and this pertains to the State Government.

SHRI P. M. MEHTA : Sir, the police firing resulted in deaths. Now, if the Union Government have directed the State Government not to institute any judicial inquiry into the event of deaths caused by police firing at any political party's demonstration, it is highly objectionable, grossly unjustified and contrary to the principles of natural justice, and also it amounts to total disregard of precious human lives.

Under these circumstances, the hon. Home Minister must make a statement whether any such directives—formal or informal advice have been given to State Govt. for not instituting a judicial inquiry